

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 155 Of 2011**

[Arising out of OIA No. 285/CE/LDH/2010 dated 29.11.2010 passed by the Commissioner (Appeals) of Customs & Central Excise, Chd-II]

**B. N. Shiv Lal Aggarwal**  
S-144, INDUSTRIAL AREA, JALANDHAR.

**: Appellant (s)**

Vs

**CCE & ST- Ludhiana**  
Central Excise House, F - Block,  
Rishi Nagar, Ludhiana 141001 (Punjab)

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Shri Rajesh Rai, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE Mr. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**ORDER No. A/60280 / 2020**

Date of Hearing: 27.02.2020

Date of Decision: 27.02.2020

**Per : Mr. Ashok Jindal**

The appellant has opted for ***Sabka Viswash (Legacy Dispute Resolution) Scheme, 2019*** and obtained discharged certificate.

2. In view of this, appeal is dismissed as deemed withdrawn.

*(Dictated & pronounced in the Court)*

**(ASHOK JINDAL)**  
MEMBER (JUDICIAL)

**(SANJIV SRIVASTAVA)**  
MEMBER (TECHNICAL)

G.Y.